



2026:DHC:7446-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010365362024

+ **W.P.(C) 8640/2024**

ANUJ RANJAN

.....Petitioner

Through: Mr. Rakesh Khanna, Sr. Adv.
with Mr. Kunal Anand, Mr. Akshat Vachher
and Ms. Arushi, Advs.

versus

UNION OF INDIA

.....Respondent

Through: Mr. Rakesh Kumar, SPC with
Mr. Raghavan Mendiratta, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE VINOD KUMAR

ORDER (ORAL)

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01.09.2026

C. HARI SHANKAR, J.

CM APPL. 58768/2026

1. Learned Senior Counsel for the petitioner, on instructions, seeks leave to withdraw WP(C) 8640/2024, leaving issues of fact and law urged in the writ petition open for consideration at any subsequent stage, if necessity arises.

2. With the aforesaid clarification, the application is allowed. WP(C) 8640/2024 is disposed of as withdrawn.



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3. Interim order would stand vacated accordingly.

C. HARI SHANKAR, J.

VINOD KUMAR, J.

SEPTEMBER 1, 2026/AR